

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 50 of 2003

Jabalpur, this the 23rd day of March, 2004.

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

Shri Madanlal Joshi,  
aged about 53 years,  
S/o Late Shri C.L. Joshi,  
R/o C-1, SPM Colony,  
Hoshangabad - 461 005.

APPLICANT

(By Advocate - Shri S.P. Rai on behalf of Smt.S. Manon)

VERSUS

1. Union of India,  
Through : Secretary,  
Ministry of Finance,  
Department of Economic Affairs,  
New Delhi.

2. The Joint Secretary(Currency & Coinage),  
Ministry of Finance,  
Department of Economic Affairs,  
Currency Branch, North Block,  
Central Secretariat,  
New Delhi - 1.

3. The General Manager,  
Security Paper Mills ,  
Hoshangabad(M.P.).

4. Shri L.S. Gouri,  
Technical Officer(Production),  
Security Paper Mills,  
Hoshangabad - 461 005.

RESPONDENTS

(By Advocate - Shri P. Shankaran )

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

Heard the learned counsel for the parties.

2. The learned counsel for the respondents states that in this case the relief's claimed by the applicant had already been granted and the OA has become infructuous. The learned counsel for the applicant confirms the said fact.

3. In view of this, the OA is dismissed as infructuous.

(Madan Mohan)  
Judicial Member

(M.P. Singh)  
Vice Chairman